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(iii) Statement No. X—Forty- | third Session, 1963.

Leave of

- (iv) Statement No. IV—Forty-sixth Session, 1964.
- (v) Statement No. Ill—Forty seventh Session, 1964.
- (vi) Statement No. II—Forty- j eighth Session, 1964.
- [See Appendix XLIX, Annexure Nos. 52 to 57 for (i) to (vi.]

ANNUAL REPORT (19KJ-64) OF THE TRADE MARKS REGISTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY) : Madam, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under section 126 of the Trade and Merchandise Marks Act, 1958, a copy of the Fifth Annual Report of the Trade Marks Registry for the financial year ending the 31st March, 1964. [Placed in Library. *See No.* LT-3312/64.]

ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE HINDUSTAN MACHINE TOOLS LTD, AND RELATED PAPERS

THE MINISTER OF HEAVY ENGI-NEERING IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH) : Madam, I beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, the Companies Act, 1956:—

- (i) Eleventh Annual Report and Accounts of the Hindustan Machine Tools Limited, Bangalore, for the year 1963-64. together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.
- [Placed in Library. *See* No. LT-3314/64 for (i) and (ii).]

TWENTY-SEVENTH REPORT OF THE PUBLIC ACCOUNTS COM-MITTEE (1964-65)

PANDIT S. S. N. TANKHA (Uttar Pradesh): Madam, 1 beg to lay on the Table a copy of the Twenty-sevenlh Report of the Public Accounts Committee (1964-65) on Audit Report (Civil) on Revenue Receipts, 1964.

ALLOTMENT OF TIME FOR CON-SIDERATION OF THE DIRECT TAXES' (AMENDMENT) BILL. 1964.

THE DEPUTY CHI ARM AN: I have to inform Members that under rule 186,(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, the Chairman has allotted two hours for the completion of all stages involved in the consideration and return of the Direct Taxes (Amendment) Bill, 1964, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill

LEAVE OF ABSENCE TO SHRI TARA SHANKAR BANERJEE

THE DEPUTY CHAIRMAN: I havfc to inform Members that the following letter dated the 19th September, 1964, has been received from Shri Tara Shankar Banerjee: —

"I have been suffering from hypertension since last two months, and as a result I am almost bedridden and have been advised by my physician to take complete res'. So, I pray that you will be kind enough to give me leave and exempt me from attending the present session of the Rajya Sabha. I hope you will kindly sanction the leave and oblige."

Is it the pleasure of the House that permission be granted to Shri Tara Shankar Banerjee for remaining